



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 15657/2026
CNR: RJHC020784492026 | URN: CW / 33382U / 2026

Anoop Kumar Meena S/o Shri Kedar Prasad Meena, Aged About
29 Years, R/o Village Pilodi, Post Thikariya, Tehsil Sikray, District
Dausa, Rajasthan- 303509

-----Petitioner

Versus

1. State Of Rajasthan, Through Its Principal Secretary,
Department Of Revenue, Government Of Rajasthan,
Secretariat, Jaipur, Rajasthan.
2. Board Of Revenue, Ajmer, Through Its Chairman
3. Joint Secretary, Revenue(Group-2), Department,
Government Of Rajasthan, Secretariat, Jaipur, Rajasthan
4. Rajasthan Staff Selection Board, Jaipur Through Its
Secretary
5. District Collector, Karauli.

-----Respondents

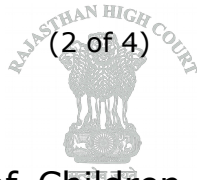
For Petitioner(s) : Ms. Priyansha Gupta
For Respondent(s) :

HON'BLE MR. JUSTICE ANUROOP SINGHI

Order

17/08/2026

1. The present writ petition has been filed being aggrieved by
the order dated 30.07.2026 (Annexure-16), vide which the
services of the petitioner have been terminated.
2. Ms. Priyansha Gupta, learned counsel for the petitioner
submits that the impugned order vide which the services of the
petitioner have been terminated alleging suppression and
concealment on the part of the petitioner is grossly erroneous as
the judgment dated 16.02.2026 (Annexure-10) passed by the



[CW-15657/2026]

Special Court, Protection of Children From Sexual Offences Act, 2012 and the Commissions For Protection of Child Rights Act, 2005, Dausa, in Sessions Case No.37/2023, has been stayed by a co-ordinate Bench of this Court vide order dated 22.04.2026 (Annexure-12) passed in S.B. Criminal Appeal No.470/2026, the operative portion of which reads as under:

"Heard. Perused the impugned judgment as well as the material made available on record.

In the present case, the applicant No.1 faced the trial for various offences and he was acquitted in all the charges, except the charges under Sections 366/511 & 120-B of I.P.C. and he has been sentenced to undergo a maximum period of three years rigorous Imprisonment alongwith a fine.

Furthermore, the impugned judgment passed by the Id. trial Court has not been assailed by the State as well as the complainant by way of filing an appeal before this Court and, hence, acquittal of the applicant No.1 in respect of the above charges has attained finality. The applicant No.1 is a young boy and his entire future is at stake on account of his conviction in the present case. In case, the conviction of the applicant No.1 is allowed to operate, it would lead to irreparable loss, which cannot be compensated in terms of money or otherwise.

Taking note of the fact that the applicant No.1 is a Government servant working in the Office of District Collector, Karauli and consequences of not staying his conviction would affect his career in service, therefore, this Court deems it just & proper to stay the impugned judgment of conviction dt.16.02.2026 passed by the Id: trial Court.

Consequently, the present application for stay of conviction is allowed, qua the applicant No.1, namely Anoop. The impugned judgment of conviction dt.16.02.2026 passed by the Court of Id. Special Court, Protection of Children From Sexual Offences Act, 2012 and the Commissions For Protection of Child Rights Act, 2005, Dausa, in Sessions Case No.37/2023, shall remain stayed,



qua the applicant No.1, namely Anoop, till the disposal of the present appeal."

3. Learned counsel has placed reliance upon the recent judgment dated 11.08.2026 of the Hon'ble Supreme Court in the case of ***Shatrughn Yadav Versus The Fertilizers and Chemicals Travancore Ltd. (F.A.C.T.) & Ors.*** arising out of ***SLP (Civil) No.7197 of 2026***, to substantiate her submission that the termination order has been illegally passed.

4. Learned counsel further submits that the declaration which the petitioner was required to submit while filling the form was as to whether he was a "ex-criminal" or not, to which he replied as "no", which was even factually correct.

5. Learned counsel submits that the submission of affidavit was only under the bona fide belief that the proceedings of trial was stayed by a co-ordinate Bench of this Court on 02.06.2023 which continued till 03.04.2025 and thus, the affidavit submitted by the petitioner was only on that premise.

6. Learned counsel also places reliance upon the judgment passed by the Hon'ble Supreme Court in the case of ***SPO/Constable IRB Satpal Singh Versus State of Punjab & Ors.*** bearing ***Civil Appeal No.9749 of 2016*** dated 04.08.2026 and following orders passed by co-ordinate Bench of this Court at Principal Seat Jodhpur and co-ordinate Benches of this Court:

1) Order dated 27.06.2022 passed in ***S.B. Civil Writ Petition No.11197/2021*** titled as ***Anand Kumar Versus State of Rajasthan & Ors.***

2) Order dated 21.12.2010 in ***S.B. Civil Writ Petition No. 3214/2006*** titled as ***Sher Singh Versus State of Rajasthan & Anr.***



3) Order dated 29.01.2026 passed in **S.B. Civil Writ
Petition No.9855/2021** titled as **Ravi Shekhar Versus
State of Rajasthan & Ors.**

7. Lastly, learned counsel submits that no notice prior to passing of the impugned order was given and thereby, principles of natural justice have been violated.

8. Taking note of the above, issue notice to respondents, returnable within four weeks, both by ordinary as well as registered post.

9. Notices be given *dasti* as well to the learned counsel for the petitioner.

10. List the matter on 29.09.2026.

11. Till then, the effect and operation of the order dated 30.07.2026 (Annexure-16) shall remain stayed.

(ANUROOP SINGHI),J

6/DIPESH CHAYAL